

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application (COD) Nos. 76179, 76181, 76183 of 2018
AND
Cus. Misc. Application Nos. 76067, 76069, 76070 of 2019
AND
Cus. Stay Nos. 76180, 76182, 76184 of 2018
AND
Cus. Appeal Nos. 77234-77236 of 2018**

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/AA/1947-1949/2017
dated 21.11.2017 passed by the Commissioner of Customs (Appeals),
Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Classic Textile

VPO Parijan kalan
Via mehatapur, Jalandhar
Punjab, 144041

Respondent (s)

APPEARANCE :

Shri S. k. Naskar, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO. MO/76227-76235/2019 & FO/A/75746-75748/2019

Date of Hearing/Decision : 26.06.2019

PER BENCH :

The present Miscellaneous Applications have been filed by the
Appellant for condoning the delay of 105 days in filing the appeals before
the Tribunal.

Cus. Appeal Nos. 77234-77236 of 2018

2. In view of the reasons as explained in the Miscellaneous Applications, the delay in filing the appeals is condoned. The Miscellaneous Application (CODs) are allowed.

3. The Appellant Revenue has also filed Miscellaneous Applications for withdrawal of their Appeals. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn. Miscellaneous Applications and also the Stay Petitions get disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. V. Subba Rao)
Member (Technical)

Pooja